

REPORT AND MINUTES OF THE COMMITTEE ON AGRICULTURE

श्री सोमपाल (उत्तर प्रदेश) : महोदय मैं कृषि मंत्रालय (कृषि और सहकारिता विभाग)—सेन समिति के प्रतिवेदन के संदर्भ में पूर्वी भारत में कृषि उत्पादकता के बारे में कृषि संबंधी समिति के चौथे प्रतिवेदन तथा उससे संबंधित समिति की बैठकों के कार्यवृत्त की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

RE. REVOCATION OF ARREST WARRANT AGAINST MR. WIN CHADHA

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, I wish to raise an important issue. ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Yes, what is your problem now? ... (Interruptions) ... Mr. Jaipal Reddy.

SHRI S. JAIPAL REDDY: Madam, I wish bring to the notice of the House that Mr. Win Chadha has been given a permit to stay in Switzerland. This was possible because the Government of India had earlier revoked the arrest warrant against Mr. Win Chadha. The *Interpol* gave this communication to the Government of Switzerland on November, 1991. Before the arrest warrant was revoked, Mr. Win Chadha had applied for this permit, but that permit was not given at that point of time because the arrest warrant was pending. If the Government of India is keen on getting Mr. Win Chadha back, it could have initiated extradition proceedings. In all these developments one discerns a specific pattern; the Government of India is trying to get Bofors case buried fathoms deep. When the Prime Minister himself told us in this House that he would pursue the matter personally and he would get the issue investigated, we all felt comforted. But now I wonder whether the Prime Minister is pursuing the matter or is allowing himself to become privy to the sabotage of investigation. Madam, Mr. Win Chadha has been allowed to settle down in a Swiss canton which has only a population of 30,000. It appears

Mr. Win Chadha even while holding the Indian passport has been able to make significant contribution to the kitty of the small town Appenzel. I would like to know where Mr. Chadha got this money from. There is a need for the Government of India to come forth with a statement on this question. And I would like the Prime Minister to come because it was the Prime Minister who gave assurance to the House that he would pursue the matter personally. I know what he did with regard to Mr. Solanki's affair...

THE DEPUTY CHAIRMAN: Mr. Baby.

SHRI S. JAIPAL REDDY: Should he also do that with regard to Mr. Win Chadha?

THE DEPUTY CHAIRMAN: Baby wants to say something. What is it? ... (Interruptions) ...

SHRI DIPEN GHOSH (West Bengal): Madam, I also want to speak on this.

THE DEPUTY CHAIRMAN: What is it? On the same thing?

SHRI DIPEN GHOSH: Yes.

THE DEPUTY CHAIRMAN: What is it?

SHRI DIPEN GHOSH: Madam, it is reported in the press that Mr. Win Chadha has been allowed to stay in Switzerland on the plea that the Indian Government has given clearance that there is no case pending against him and that Win Chadha is not allowed to stay in India. Actually that is why what exactly is the case we want to know.

He has gone there on an Indian passport and he has been allowed to stay in Switzerland on the plea that the Indian Government has cleared the case, the Indian Government has given a statement, an Indian lawyer or somebody else there has given a statement to the Swiss cantonal authorities that there is no case pending against him, the Indian Government has no objection to it. At a point of time it was so demanded that

[Shri Dipen Ghosh]

Mr. Win Chadha's passport should be impounded. And now Win Chadha has been allowed to stay on in a foreign country so that the extradition order cannot be executed on him from Switzerland.

The Government must come out...

THE DEPUTY CHAIRMAN: Mr. Mathur... (Interruptions)...

SHRI DIPEN GHOSH: The Government must come out with... (Interruptions)

SHRI YASHWANT SINHA: Madam, somebody from the Government must respond to this. The Law Minister is sitting here... (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Mathur... (Interruptions)... I have allowed Mr. Mathur.

श्री मोहम्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश): विन चड्डा कैसे वहाँ जा सकते हैं... (व्यवधान)

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उपसभापति: माथुर साहब बोलिए।

श्री मोहम्मद अफजल उर्फ मीम अफजल: गवर्नमेंट क्या कोई इस पर बयान देगी (व्यवधान)

श्री मोहम्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश): विन चड्डा कैसे वहाँ जा सकते हैं... (व्यवधान)

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश): मैडम, यह बड़ा गम्भीर विषय है और इसकी गम्भीरता... (व्यवधान)

[1] Transliteration in Arabic Script.

श्री मोहम्मद अफजल उर्फ मीम अफजल: यह बड़ा गम्भीर मामला है क्या सरकार इस पर कोई बयान देगी?

श्री जगदीश प्रसाद माथुर: मैडम, यह बहुत महत्वपूर्ण विषय है। इसमें दो तीन सवाल खड़े होते हैं। जिस समय हमारे भ्रतपूर्व विदेश मंत्री महोदय ने चिट्ठी दो थो जेनेवा में। जेनेवा में उसी समय लगभग इसी प्रकार की बातें उठी थीं और अब दुबारा उसको दोहराया जा रहा है। सवाल यह है कि क्या विन चड्डा को उस केस से बरी कर दिया है? यदि केस से बरी कर दिया गया है, तो यह अत्यंत आवश्यक है कि जो महत्वपूर्ण कड़ी बोफोर्स केस में थी, उसके देश के लोग उस पर संदेह कर रहे थे, स्वयं सरकार ने संदेह किया था कि वह इसमें महत्वपूर्ण कड़ी है, हम जानना चाहेंगे कि आधिकारिक उनको इस केस से बरी किस बानुयाद पर किया गया?

उपसभापति: सरकार सुन रही है। बयान देगी तो देगी।

श्री जगदीश प्रसाद माथुर: मैडम, यह बहुत महत्वपूर्ण विषय है। इसमें दो तीन सवाल खड़े होते हैं। जिस समय हमारे भ्रतपूर्व विदेश मंत्री महोदय ने चिट्ठी दो थो जेनेवा में। जेनेवा में उसी समय लगभग इसी प्रकार की बातें उठी थीं और अब दुबारा उसको दोहराया जा रहा है। सवाल यह है कि क्या विन चड्डा को उस केस से बरी कर दिया है? यदि केस से बरी कर दिया गया है, तो यह अत्यंत आवश्यक है कि जो महत्वपूर्ण कड़ी बोफोर्स केस में थी, उसके देश के लोग उस पर संदेह कर रहे थे, स्वयं सरकार ने संदेह किया था कि वह इसमें महत्वपूर्ण कड़ी है, हम जानना चाहेंगे कि आधिकारिक उनको इस केस से बरी किस बानुयाद पर किया गया?

और यदि पूरा केस वापिस नहीं लिया गया है, केवल वारंट वापिस लिया गया है, तो हम यह जानना चाहेंगे कि किस कीमत पर, किन शर्तों पर उन्हें देश में बुलाया जाएगा, या उनको छूट दे दी जाएगी कि वह विदेश के अंदर रहें और इस केस में कभी यहां गवाही के लिए न आ सकें। पूरी स्थिति का स्पष्टीकरण अत्यंत आवश्यक है, वरना संदेह जैसे मेरे सहयोगी ने कहा है संदेह पैदा हो रहा है कि भारत सरकार और उसके साथ आप कहेंगे प्रधान मंत्री का नाम नहीं ले सकते-भगर मैं कहता हूँ कि प्रधान मंत्री टीका के अपर नहीं हैं। प्रधान मंत्री के अपर भी संदेह होगा कि वह जान-बूझ कर एक ऐसी महत्वपूर्ण कड़ी विन चड्डा

जो बोफोर्स केस में दूनियाद माने जा रहे थे, उसको बचाना चाहते हैं ।

इसलिए, यह अत्यंत आवश्यक है कि आज याँफुल, सदन के समाप्त होने से पहले इसका पूरा-पूरा बयान आना चाहिए, यह मेरे दिल की मांग है ।

THE LEADER OF THE HOUSE (SHRI S. B. CHAVAN): Madam, we will get the information through the hon. Prime Minister's Office because it is a matter concerning the CBI. They will have to look into it and when the information becomes available the House will be informed about it.

SHRI S. JAIPAL REDDY: No. I suggest that the Prime Minister himself should come to the House and make a statement because he gave an assurance that he was pursuing the matter personally. (Interruptions)...

THE DEPUTY CHAIRMAN: Your demand is a statement from the Prime Minister. It is the joint responsibility of the Government and whoever the Prime Minister authorises will come and make a statement. (Interruptions)...

SHRI MENTAY PADMANABHAM (Andhra Pradesh): This is an assurance given by the Prime Minister in this House when we discussed the Solanki affair. So, the Prime Minister should come and make a statement.

SHRI S. B. CHAVAN: If the Prime Minister has given this kind of an assurance, that doesn't mean that day-to-day matters are going to be attended to by the Prime Minister... (Interruptions)...

AN HON MEMBER: There are other Ministers. (Interruptions)...

SHRI S. JAIPAL REDDY: It is a major development in the direction to sabotage the case. (Interruptions)...

SHRI S. B. CHAVAN: The CBI is under the Minister of State, Mrs. Alva. I will ask Mrs. Alva to look into it and

then come to the House. (Interruptions)...

SHRI MOHAMMED AFZAL alias MEEM AFZAL: Madam, the Government feel that it is a day-to-day matter. Is it a day-to-day matter?

THE DEPUTY CHAIRMAN: Mr. Afzal, the matter is being raised by the Member and the Leader of the House has responded to it. He has promised that he would convey it to the PMO's office and it is up to the Prime to take whatever appropriate measure he wants to take and in which way he wants to respond to it. Now, that matter ends there.

मुझे दूसरे लोगों को भी बुलाने दीजिए ।
अब आप बैठ जाइए । बात खत्म हो गई ।

SHRI MOHAMMED AFZAL alias MEEM AFZAL: I am just asking whether it is a day-to-day matter, Madam, is it a day-to-day matter? (Interruptions)...

THE DEPUTY CHAIRMAN: I don't know. (Interruptions)...

SHRI MENTAY PADMANABHAM: Madam, the description of this matter by the Leader of the House as a day-to-day matter shows that they are not taking this matter seriously.

THE DEPUTY CHAIRMAN: I think he said it in a manner of speech. It is a matter which concerns... (Interruptions).... Please, Mr. Bhattacharya. The Government's responsibility is a joint responsibility. If the Prime Minister feels he should come, he is welcome to come. If he feels the somebody should come, leave it to the wisdom of the Prime Minister. That is what exactly the Leader of the House said. Now, what is the objection? Before he has been informed you are making issues of it. He has not been informed up-till now about your complaint. (Interruptions)...

SHRI SOMAPPA R. BOMMAI (Orissa): Madam, the CBI... (Interruptions)...

श्री विष्णु कान्त शास्त्री (उत्तर प्रदेश)
सरकार तो भूल जाती है कि बोफोर्स में
कुछ अत्याचार भी हुआ और जो प्रधान
अभियुक्त है, उसको जाने देती है। यह
जायंट लैप्स आफ मेमोरी है क्या, मैं
जानना चाहता हूँ ?

SHRI SOMAPPA R. BOMMAI: Ma-
dam, I understand your observations.
(Interruptions)...

THE MINISTER OF STATE IN THE
MINISTRY OF LAW, JUSTICE AND
COMPANY AFFAIRS (SHRI H. R.
BHARDWAJ): Actually you are mislead-
ing the whole House. Even today the
case is being heard in the Delhi High
Court and your counsel, the Janata Dal's
counsel, is arguing it at this point of
time and you are misleading the House.

SHRI S. JAIPAL REDDY: No, no. I
referred to the revocation of arrest war-
rant which enabled Switzerland to grant
this permit to Mr. Win Chadha. Your
Government is a party to the process
of revocation of the arrest warrant.

SHRI H. R. BHARDWAJ: Mr. Reddy,
are you aware that today there is a
hearing in the... (Interruptions).

SHRI S. JAIPAL REDDY: Mr. Bhard-
waj, we are aware. We have been fighting
the case more than you. (Interruptions).

SHRI H. R. BHARDWAJ: This is very
unfortunate. When the hearing starts in
the case, you people politicalise... (In-
terruptions).

SHRI SOMAPPA R. BOMMAI:
Madam. The Law Minister.6 (Interrup-
tions)...

SHRI MURASOLI MARAN (Tamil
Nadu): Madam, he is confusing the whole
issue. He is diverting... (Interruptions).

SHRI SOMAPPA R. BOMMAI: When
the matter is pending before the Court,
the Law Minister is trying to mislead
the House. When the matter is pending
before the Court... (Interruptions). Day-
to-day hearing is going on. There are
allegations that the Government is not
cooperating for an expeditious hearing

of the case. That apart, when the matter
is pending before the Court, why the
warrant was revoked? This is the ques-
tion. Now the question is, the CBI is
working under the Prime Minister. The
Prime Minister has given assurance. It
is important that the Prime Minister
should come and answer in the House.
We don't deny that there is joint res-
ponsibility. Because the Prime Minister
has given... (Interruptions).

THE DEPUTY CHAIRMAN: Mr.
BommaI, that is exactly what I said. Let
the Prime Minister, first, be informed.
We have two days, today and
tomorrow. Let the Prime Minister be
informed and then action will be taken.
(Interruptions).

SHRI YASHWANT SINHA (Bihar):
Madam, one very small point, Madam,
one would have expected that since it
was published so prominently in the
newspaper, the Government would have
come prepared in the House to answer
this, knowing that such issues are raised
in the House. There is a definite allega-
tion against the Government that they
have revoked the arrest warrant and that
they have given their consent through
Interpol for grant of stay permit to Mr.
Win Chadha in Switzerland. All that you
have to do is to stand up and deny it
if you have not done it. If you have done
it then admit it.

SHRI H. R. BHARDWAJ: They know
that the CBI is... (Interruptions).

SHRI DIPEN GHOSH: The case is
pending... (Interruptions).

THE DEPUTY CHAIRMAN: After my
ruling everybody should sit down.

SHRI DIPEN GHOSH:...whether the
Government has given the stay permit
whether the Indian government has re-
voked the arrest warrant?

SHRI H. R. BHARDWAJ: Mr. Ghosh
that is a different matter. There are two
issues. One is, day-to-day hearing of
the case is going on and a Janata Dal
counsel is arguing. That is number one.
Number two is revocation of the warrant.
The case is pending. The High Court has
decided that and now it is pending in
the Supreme Court. Do you want to in-
fluence the decision of the Court? (In-
terruptions).

SHRI MURASOLI MARAN: Have you revoked the arrest warrant or not?

SHRI SOMAPPA R. BOMMAI: The Law Minister is committing contempt of Court. Courts cannot be influenced by discussion or debate in the House. (Interruptions).

SHRI H. R. BHARDWAJ: You cannot raise this question. (Interruptions)

SHRI SOMAPPA R. BOMMAI: He is committing contempt of Court.

SHRI H. R. BHARDWAJ: You are committing contempt of Court. (Interruptions). You cannot argue like that. (Interruptions).

THE DEPUTY CHAIRMAN: Please take your seats.

श्री जगदीश प्रसाद साधुर : उपसभा-पति महोदया ... (व्यवधान) यदि आप उसको लंबे समय तक ले के जायेंगे, कल वह इंडियन पासपोर्ट रजिस्ट्रार कर देता है, मानो दूसरी चीजें... (व्यवधान) आप क्या करेंगे ?

SHRI H. R. BHARDWAJ: They are misleading the House. It is not correct. (Interruptions).

SHRI MURASOLI MARAN: The point is very simple. (Interruptions).

THE DEPUTY CHAIRMAN: I know that. Just a minute. I have understood it. (Interruptions). Please, Please. Mr. Maran, I have understood it. I gave my ruling and the Leader of the House reacted to it.

आप बोलने तो दीजिए। मैं मिनिस्टर महोदय की बात बोल रहे हैं... (व्यवधान) बैठ जायें।

Please, 'Will you please not confuse the whole matter? There are two matters. One is the case which is going on in the Court about which the Law Minister has mentioned. We are not discussing anything *sub judice*. The thing is, hon. Members want to know whether the arrest,

warrant has been revoked or not. The Ledger of the House has said that he will convey this matter to the Prime Minister. Let the Prime Minister deal with the matter. This matter ends now. Yes, Mr. M. A. Baby.

RE. SURRENDERING THE ECONOMY OF THE COUNTRY TO THE WORLD BANK—IMF COMBINE

SHRI M. A. BABY (Kerala): Madam, I expect that cutting across political differences being patriots, all the Members of this House will join their voice on the issue of the economic sovereignty of our country. Madam, ever since the decision of the Government of India to have loans and assistance from the World Bank and the IMF; there have been discussions regarding the conditionalities. Madam, now with pain I am forced to read certain portions of a document, the World Bank document titled, 'India's Third National Seeds Project March-May, 1992 Review Mission'.

We set on page 7 of this document that the World Bank's team has had the arrogance to give a direction to a Government department that there should be a Cabinet approval for the merge move of National Seeds Corporation and the State Farms Corporation of India by June 15, 1992. Madam, this is nothing but a naked insult to the national pride of our country. We can understand the World Bank and IMF insisting on the Government department to have consultations with them. But what is being done today is that day-to-day activities of the Government actions of the Government are being monitored. They are interfering with the long term perspective plan in a vital sector like agriculture. Madam, if this is allowed to continue then we will continue to be an independent country *de jure* but *de facto* our economic sovereignty would be taken away by international financial institutions dominated and controlled by the United States of America. In such a situation I expect the Government of India to come forward and make a statement. We have been hearing about the Dunkel